# The Tripura Dental Services, 1995.

(with 1st Amendment dt. 30.03.2015.)

Registered No. N.E. 930

### **TRIPURA**



# Published by Authority EXTRAORDINARY ISSUE

Agartala, Wednesday, July 9, 1997 A. D. Asadha 18, 1919 S. E.

Part-I -Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

#### GOVERNMENT OF TRIPURA

Health & Family Welfare Department

No. F. 4 (48)-HFW/89

Dated, Agartala, the

July, 1995.

#### NOTIFICATION

In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, the Government of Tripura in consultation with the Tripura Public Service Commission is pleased to make the following rules, namely:—

- 1. Short Title and commencement-
  - (1) These rules may be called Tripura Dental Services Rules, 1995.
  - (2) They shall come into force on the date of their Publication in the official gazette.
- 2. Definitions—In these rules, unless the context otherwise requires—
  - (a) "Commission" means Tripura Public Service Commission.
  - (b) "Government" means the State Government of Tripura.
  - (c) "Governor" means the Governor of Tripura.
  - (d) "Duty post" means any post, whether permanent or temporary, of the designation specified in the first Schedule.
  - (e) "Grade" means a grade of the Service.
  - (f) "Service" means the Tripura Dental Service.
  - (g) "Member of the Service" means the officer appointed or deemed to have been appointed under the provisions of the rules.
  - (h) "Schedule" means schedule appended to the rules.

Bancode 21390

- (i) "Scheduled Castes" and "Scheduled Tribes" shall respectively have the same meaning as in clauses (24) and (25) of the Article 366 of the Constitution of India.
- (j) "Selection Committee" means the committee constituted under rule 12.
- (k) "Dental qualifications" means the recognised qualifications specified in any of the Schedules to Dentist Act, 1948.
- 3. Constitution of the Tripura Dental Service, classification, grades and scale of pay—
- (1) There shall be constituted a service to be know as 'Tripura Dental Service'. The service shall have the following grades, namely;:—
  - (a) Grade I (Selection grade)
  - (b) Grade— II (Specialist Grade)
  - (c) Grade-III (Senior Grade)
  - (d) Grade-IV (Junior Grade)
- (2) The posts in the service shall be State Civil Service posts and their classification shall be as provided in the general order of classification of State Civil Service posts as issued by the Government from time to time.
- (3) The grades, Scale of pay, non-practising allowance of the posts in the Service and certain other papers connected therewith shall be as specified in the Second Schedule.
  - 4. Authorised strength of the service.
- (1) The authorised permanent strength in different grades of the Service on the date of commencement of these rules shall be as specified in the First Schedule, Provided that the Governor may, from time to time, create temporary posts which shall be deemed to be temporary cadre posts of the service.
- (2) After commencement of these rules, the authorised permanent strength of the service may be increased or reduced by the Government.
- (3) The Government may include in the service any posts other than those included in the First Schedule or exclude from the service a post included in the said schedule.
  - 5. Method of recruitment :-

The method of recruitment, qualification & other matters relating thereto for promotion shall be as specified in the Third Schedule.

- 6. Initial constitution of the service-
- (1) All the existing officers holding the posts of Dentist Specialist, Lentist & Dental Surgeon at the commencement of these rules shall be absorbed at the initial constitution of the service in the corresponding grades subject to their suitability being assessed by the Selection Committee constituted under rule 12 on the basis of their seniority subject to rejection of unfit.



(2) Officers who are not absorbed at the time of initial constitution of the service will continue to hold the same posts to which they were appointed prior to commenceme nt of these rules and such officers shall continue to hold such posts till they are absorbed in the service on the basis of their suitability being assessed by the Selection Committee constituted under Rule 12 on the basis of seniority subject to rejection of unfit.

Provided absorption in the service for the purpose of initial constitution of the service shall remain open till such time all the officers holding different posts in the Department on the date of commencement of these rules are absorbed in the service.

- 7. Appointment to the service after initial constitution—
- (1) Any vacancy in any of the grades referred to in the First Schedule after the initial constitution of the service shall be filled up in the manner as hereinafter provided under these rules.
- (2) Recruitment in Junior Grade of the Service shall be made by direct recruitment on the basis of selection by the Commission subject to the age limit and educational qualifications etc. as specified in the Fourth Schedule.
- (3) The Departmental promotions shall be confined to the members of the service only.
- (4) The Departmental promotions to the higher grade shall be made on the basis of selections from amongst the members of the service in the immediate lower grade on the recommendation of the Selection Committee constituted under rule 12 of these Rules.
- (5) The minimum educational and other qualifications, experience and age limit for appointment to the duty posts included in the service by direct recruitment shall be as specified in the Fourth Schedule.
- (6) (i) Notwithstanding anything contained in these rules, the Governor may, in consultation with the Commission, appoint an officer in a vacancy in a post included in the service on deputation basis or on short term contract basis.

Provided that such person shall possess the qualifications, experience etc. as specified in the Fourth Schedule.

(ii) The officer so selected shall be appointed for a period not exceeding three years which may, in exceptional cases and in consultation with the Commission, be extended upto five years.

#### 8. Seniority-

(1) The relative seniority of the members in a grade at the initial constitution of the service under rule 6, shall be as obtaining on the date of commencement of these rules. Provided that if the seniority of any such member has not been determined on or before the said date, the same shall be determined by the Governor in accordance with the general principles or seniority as applicable to the Government servants of other departments under this Government.

- 4
- (2) All the permanent officers included in the service in a grade shall rank senior to all officers substantively appointed to the grade subsequently and all temporary officers included in the initial constitution of the service in a grade shall rank senior to all temporary officers appointed to that grade subsequently.
  - (3) In Junior Grade merit shall be the basis of seniority.
- (4) In Grade-III (Senior Grade and Grade-II (Specialist Grade) interse-seniority between promotees and direct recruits shall be determined by rotation on the basis of quota and the rotation shall start from a promotee.
- (5) Among the promotees on same selection in the higher grades the seniority shall be determined on the basis of their merit as appearing in the 'Select' list prepared by the Selection Committee.
- (6) In the cases not covered by the above provisions, seniority shall be determined by the Govern or in consultation with the Commission.

#### 9. Probation-

(1) All appointees in the service shall be on probation for a period of two years from the date of appointment provided for service rendered in a temporary or in an officiating capacity in equivalent post under the State Government, shall be taken into account.

Provided that the Government may reduce or extend the period of probation in consultation with the Commission. (ii) Any decision for extension of the period of provation of an officer shall be taken within two months before the expiry of the probation period and communicated in writing to the concerned officer together with the reasons for so doing within the same period.

- (2) On satisfactory completion of the period of pro ation, the members of the service shall be confirmed in their respective grades.
- (3) If, during the period of probation referred to in sub-rule (1) the Governor is of opinion that an officer is not fit for confirmation, he may discharge such officer or pass order as he deems fit.
- (4) During the period of probation, officers may be required by the Government to undergo such courses of training and instructions and to pass such examinations and tests as it may deem fit as the condition to satisfactory completion of the probation.

Provided that an officer may be required by the Government to undergo such training and instructions as the Government may deem fit even after completion of the period of probation.

#### 10. Appointment to the service-

All appointment to the service shall be made by the Governor.

#### 11. Liability for service-

(i) Subject to the other provisions of these rules officers appointed to the service shall be liable to serve anywhere in Tripura.

- (ii) Such officer working in Grade-IV (Junior Grade) shall have to serve in the sub-plan area for a period not less than 3 years in his career.
- 12. Constitution of Selection Committee-

Recruitment by promotion in Grade-I, Grade-II & Grade-III under Rule-5 and initial absorption of the officers in the service under Rule-6, shall be made on the recommendation of Selection Committee consisting of:—

- 1. CHAIRMAN: Chairman or Member of the Commission.
- MEMBERS :
- (a) Chief Secretary or one available Senior Commissioner/Secretary to the Government to be nominated by the Chief Secretary.
- (b) Commissioner/Secretary of the Department to which the cadre belongs.
- (c) Commissioner/Secretary of the Tribal Welfare Department.
- (d) Commissioner/Secretary of the Scheduled Castes Welfare Department.

#### 13. Regulation of pay-

The pay and increments of officers of the various grades shall be regulated in accordance with the Fundamental rules and other relevant rules in force from time to time relating to pay.

#### 14. Private practice-

Persons appointed to the service shall not ordinarily be allowed private practice in any manner. They shall, however, be entitled to a non-practising allowance at the rates specified in the Second Schedule.

Provided that they may, on their exercising option to do so,, be all allowed to do private practice subject to the following terms and conditions:—

- (i) Persons allowed to do private practice shall not be entitled to non-practising allowance.
- (ii) No person shall be allowed to do private practice during his duty hours and when he is required to attend patient in the hospital.
- (iii) No person shall be allowed to keep attachment to any Nursiag Home, Clinic or any institution run privately.
- "ATTACHMENT" shall mean to be on the pay roll of or to take any fees or remuneration for attending patients admitted by the nursing home, clinic or institutions on their own.
- (iv) Fees from the private patients may be charged at a fixed and resonable rate after having it approved by the Government. No fee shall be charged from those patients who are admitted in the hospitals or attended out patient Department of any Govt. medical institution.

- (v) Persons doing private practice shall be required to maintain detailed diary of private patients treated and fees charged. They shall also be required to display in their private chamber prominently the rate of fee and hours of private practice for information of the patients in general
- (vi) Persons who have opted for doing private practice may withdraw the same at any time.
  - 15. Leave, pension and other conditions of service-
- (i) Except as provided in these rules, leave, pension and other conditions of service of pensions appointed to the service shall be regulated under relevant rules in force in the State-
- (ii) The other conditions of service of the members of the service in respect of matters not expressly provided for in these rules shall, subject to any special orders issued by the Government in respect of the service be the same as applicable to officers of other services of the State Government.
  - 16. Disqualifications-

No person,

- (a) Who has entered into or contracted a marriage with a person having a spouse living, or
- (b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the service.

Provided that the Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that these are other grounds for so doing, exempt any person from the operation of this rule.

#### 17. Disciplinary and other matters—

The members of the service shall be under the disciplinary control of the Government and subject to such control proceedings may be drawn up against them in accordance with the provisions of the Central Civil Service (Classification, Control and Appeal) Rules, 1965 as adopted by the State Government.

#### 18. Cadre controlling authority—

The service shall be under Administrative control of the Health & Family Welfare Department under the Government.

#### 19. Transitional Arrangements-

On and after the commencement of these rules and until persons are appointed to hold the duty post in accordance with the provisions of these rules such posts may continue to be held by the officers who are holding such posts at the commencement of these rules as if these rules have not come into force.

#### 20. Consultation with the Commission:

All recruitment and appointment by promotion to the service under Rule-5 and initial constitution of the service under Rule-6 of these rules shall be made in consultation with the Commission.

#### 21. Power to relax-

Where the Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, and in consultation with the Commission, relax any of the provisions of these rules in respect of any class or category of persons.

#### 22. Saving-

Nothing in these rules shall effect reservations, relaxation of age limit and other concession required to be provided for the Scheduled Castes, the Scheduled Tribes and the other special categories of persons in accordance with the orders issued by the Government from time to time in this regard.

#### 23. Repeal and saving-

All provisions of the previous rules and orders, if any, made in this behalf are hereby repealed.

Provided that such repeal shall not effect anything done or any action taken under the provisions of the rules and orders so repealed.

#### 24. Interpretation-

If any question relating to the interpretation of these rules arises, it shall be decided by the Government.

## FIRST SCHEDULE (See Rule—4 (1))

## AUTHORISED STRENGTH OF THE TRIPURA DENTAL SERVICE

Duty Posts

Sl No.	Designation		No. o	of posts
() Charlott	Grade-I (Selection Grade)			
1.	Head of the Department of Dentistry			1
		Total:	***************************************	1
	Grade-II (Specialist Grade)			=
1.	Dental Specialists (for State Hospital)			3
		Total:	-	3

1	2	3
57-107-108-F-011-0	Grade-III	
	(Senior Grade)	
1.	Senior Dental Surgeon (for State level Hospital)	4
2.	Senior Dental Surgeon (for District level Hospital)	6
	Total:	10
	Grade-IV	
	(Junior Grade)	
1.	Dental Surgeon (State Hospital)	3
2.	Dental Surgeon (District Hospitals)	3
3.	Dental Surgeon (Sub-Divisional Hosps)	8
4.	Dental Surgeon (Rural Hospitals)	10
5.	Dental Surgeon (Important PHC)	3
	Total:	27
	Grand Total:	41

#### SECOND SCHEDULE

(See rule 3, 14 and 15)

Scales of pay and non-practising allowance etc. of Duty posts included in the Tripura Dental Service.

#### A. Grades and scale of pay.

Sl. N	o. Grade		Scale of pay
1.	Grade-I (Selection Grade)		Rs. 3600-130-4900-150-5800/-
2.	Grade-II (Specialist Grade)		Rs. 3300-100-3500-100-4000-110-5100-120 5700/-
3.	Grade-III (Senior Grade)		Rs. 3200-95-3960-100-4760-105-5600/-
4.	Grade-IV	(a)	Rs. 3000-90-3720-95-4100-100-5000/-
2	(Junior Grade)	(b)	Rs. 2100-75-2250-80-2490-85(S.L.) 00-90-3720-95-4100-100-5000/-

NOTE: (i) Pay of all persons who are absorbed in Tripura Dental Service at its initial constitution shall be fixed under provisions of F.R.

(ii) A Dental Surgeon directly appointed in the Junior Grade of Tripura Dental Service shall draw pay in the scale of Rs. 2100-5000/- until he completes 4 (four) years of service in the grade. Thereafter, he would be eligible to draw pay in the higher scale of Rs. 3000:-5000/-

- (iii) In case of absorption in Junior Grade of Tripura Dental Service the Dental Surgeon will draw pay in the scale of Rs. 2100-5000/-until he completes 4 years of service. After completion of 4 years of service counted from the date of his appointment to the post of Dentist or similar other post, he would be eligible for the higher scale of Rs. 3000-5000/-
- (iv) A Dental Surgeon who has completed 4 years of service on or before commencement of these rules shall, on his absorption in Junior Grade of Tripura Dental Service under these rules, draw pay in the scale of Rs. 3000-5000/-
- v) Officers in Junior Grade and Senior Grade would be eligile for getting additional increments (a) 1 for acquiring a post-graduate Diploma and (b) 2 for acquiring a post-graduate Degree in the Specialist Dentistry subjects.
- B. Rates of non-practising allowance: (Ref. rule 15).

1.	Grade-I (Selection Grade)	Rs.	400/-
2.	Grade-II (Specialist Grade)	Rs.	350/-
3.	Grade-III (Senior Grade)	Rs.	300/-
4.	Grade-IV (Junior Grade)	Rs.	250/-

#### THIRD SCHEDULE

(See rule 7(3)

The method of recruitment, field of selection for promotion and minimum qualifying service in the lower grade for appointment or promotion of officers to the Duty posts in the Tripura Dental Service.

Grade	Method of recruitment		ection, minimum ervice for promotion
1	2		3
Grade-I (Selection Grade)	By promotion on the basis of merit-cum-seniority failing which by direct recruitment.	Holders of the service in the	the posts in Grade-II ice with 5 years he grade.

2 1 Holders of the Posts in Grade-75% by promotion on Holders of the Posts in Grade-the basis of the merit-cum- III of the service having recog-Grade-II (Specialist Grade) seniority failing which by direct recruitment and with not less than 5 (five) direct recruitment and 25% by direct recruitment, years' service in the grade and holders of the posts in Grade-III of the service without recognised post-graduate qualification with not less than 7 (seven) years' service in the grade. 80% by promotion on the Holders of the posts in Grade-Grade-III basis of merit-cum-IV of the service with 5 years' (Senior Grade) seniority failing which by service in the grade. direct recruitment and 20% by direct recruitment.

#### 'NOTE'-(i)

The period of service for determination of eligibility for promotion from one Grade to the other Grade shall be the service rendered on regular basis in the grade from which promotion is sought to be made.

#### 'NOTE'-(ii)

In computing the period of eligibility for promotion from Grade-IV (Junior Grade) to Grade-III (Senior Grade) and from Grade-II (Specialist Grade) to Grade-I (Selection Grade) of the service, the period of service rendered by an officer on regular basis as Dental Surgeon/Dentist and Dental Specialist prior to commencement of these rules shall be taken into account.

#### FOURTH SCHEDULE (See rule 7(5)

Minimum education and other qualification, experience and age limit for direct recruitment to the Duty posts in the service.

Sl.	No.	Posts	Age	Educational and other qualification required.
. 1	p.	2	3	4
			Grade-I (Selection Grade)	Essential:
1.	Dep	ad of the partment of ntistry.	Not exceeding 55 years.	(i) A recognised Dental qualification included in Part-I and III of the S chedule to the Dentist Act, 1948, as appended to this schedule.

2

Recognised Post-graduate degree, as appended to this schedule.

iii) 15 years standing in the profession out of which at least 10 years experience should be in a responsible position in a Dental College/Training or Research Institution. iv) Extensive practical and administrative experience,

#### Grade-II (Specialist Grade)

1. Dental Specialist Not exceeding 55 years.

## Escential:

A recognised Dental qualification included in Part-I & III of the Schedule of the Dentist Act, 1948, as appended to this schedule.

ii) Recognised Post-graduate degree in the concerned speciality, as appended to this schedule iii) 10 years' standing in the profession out of which at least 5 years experience in the concerned speciality as Specialist in a Dental College & Hospital/Research Institution. iv) Extensive practical and administrative experience.

#### Grade-III (Senior Grade)

Surgeon.

1. Senior Dental Not exceeding 45 years.

#### Essential:

- i) A recognised Dental qualification included in Part-I & III of the Schedule of the Dentist Act, 1948 as appended to this schedule.
- ii) Recognised Post-graduate degree in the concerned speciality, as appended to this schedule,
- iii) 8 years' standing in the profession out of which 5 years' experience in a responsible position or a specialist in Dental College & Hospital/Research Institution.
- iv) Extensive practical and - administrative experience.

#### Grade-IV

(Junior Grade)

#### Essential:

1. Dental Surgeon Not exceeding 35 years. i) A recognised Dental quali-

i) A recognised Dental qualification included in Part-I &III of the Schedule of the Dentist Act, 1948, as appended to this schedule.

Preferable:

 i) Recognised Post-graduate degree as appended to this schedule.

ii) Working knowledge of Bengali.

#### ANNEXURE-II

NOTE NO. 18

Reference: Note No. 17 of the Health and Family Welfare Department.

Draft Tripura Den tal Service Rules have carefully been examined.

Appointment & Services Department have no objection towards framing up of the said Tripura Dental S ervice Rules provided the following new clause should be incorporated in the said service rules:—

"Reservation policy in the matters of promotion also for ST/SC candidates as adopted by the State Government from time to time should be followed"

Administrative Deptt. may finalise the matter in consultation with the Finance Deptt., Law Deptt., T. P. S. C. and finally with the approval of the Cabinet.

A.L. Chakraborty 2-7-94

#### Health & F.W. Department.

N.B.

#### Note

The suggestion of Appointment & Services Deptt. has been incorporated in Rule 22 of the draft Tripura Dental Service Rules, 1995.

ANNEXURE-III

#### Note No. 24

The draft of the Tripura Dental Service Rules, 1994, as proposed by the Department, has been suitably modified It calls for the following Comments:

- 1. Method of recruitment and qualification have been specified in the Third Schedule. Rule 5 again deals with method of recruitment which seems to be in contrast with those in Third Schedule.
- 2. In Rule 6(3), there is a reference to Tripura Dental Service Rules, 1990- Perhaps, there exist no such rule and the instant rule was conceived in 1990.
  - 3. Rule 7(3) is not required, as rule 5 covers the issue.
- 4. The second proviso to Rule 7 (6) is not required, as it is the general principle followed everywhere.
- 5. It is better to specifically mention the principle of determining intrase-seniority and inter-s-seniority instread of referring to the instructions of 1960. Accordingly, the provisions have been modified.
- 6. The proviso to Rule 8 (6) is not required as seniority with reference to confirmation is now a bad law.
- 7. 'Attachment' with Nursing Home etc. in Rule 14 is required to be defined. I have attempted a defination which may be examined by the department whether it will serve their purpose.
- 8. Reservation in promotion cannot now be introduced in any new service after Supreme Court judgement in Mandal Commission case. Therefore, Rule 18 has been modified to restrict the reservation only in direct recruitment.
- 9. The Repeal and Saving is not necessary if there exist no rule to regulate the service condition of the Dental Surgeons.

The draft rule, as modified, appear to be formally in order and may be approved.

A. B. Paul 2-9.94

Additional Secretary, Law.

Secretary Law.

Sd/- P. K. Sarkar, 3-9-94

ANN EXURE-IV.

Views of Finance Department.

"Finance Department agrees from financial side for placement of they Memo, before the Council of Ministers subject to incorporating/enclosin views/advice of Law and Appointment & Service Departs, in the matter under reference in or with the Cabinet Memo."

S. N. Saha 2-2-96

- Deputy Secretary, Finance.

#### ANNEXURE---Y

#### TRIPURA PUBLIC SERVICE COMMISSION, AGARTALA:

No. F. 36(30)-TPSC/95

Dated, Agartala September 15,1995.

To
The Joint Secretary to the
Government of Tripura,
Health & Family Welfare Department, Agartala.
Subject: Framing of Dental Service Rules.

Sir,

I am directed to refer to the Government of Tripura, Health & Family Welfare Department lettet No. F, 4 (48-HW)89 dated 4th August 1995 on the above subject and to say that the Commission concur in the Draft Tripuru Denlal Service Rules, 1995 with slight modification in the Fourth Schedule as mentioned below:—

- (i) The words "as appended to this Schedule" have been addes, whereever considered necessary after the existing entries under Col. No. 4 (Educational and other qualification required) of the Fourth Schedule.
- (ii) The 'Notes' appearing in the Fourth Schedule of the Draft Rules have been omitted as necessary qualifications required for direct recruits have already been appended to the Fourth Schedule of this Rules.

A photo copy of the Draft Tripura Dental Service Rules, 1995 as concurred by the Commission is enclosed for doing the needful.

Yours faithfully,

N. K. Mai tra Secretary, Tripura Public Service Commission.

#### ANNEXURE TO THE FOURTH SCHEDULE

List of recognised Dental qualification including recognised post-graduate degree in Dentistry.

	thority or I nstitution	Recognised Dental qualification	Abbrevi	ation for registration
	1	2		3
1.	Board of Examiners, Calcutta Dental College & Hospital, Calcutta.	Licentiate in Dental granted before the May, 1941		L. D. Sc. Calcutta

HISH COUNT HUNGSO LIBRARY ASSETALA BENCH

\_\_\_\_\_\_

 State Medical Licentiate in Dental Science it L. D. S. (S.M.F.) Bengal. Faculty, Bengal granted after the 30th day of Calcutta. April, 1941.

3. City Dental College and Hospital, Calcutta.

Licentiate in Dental Science if L. D. Sc. (C.D.C.) Calcutta granted before the 31st day of March, 1940 to any person who

 i) had undergone two years course of training in that institution

OF

- (ii) having been previously engaged in practice as a dentist or a medical practitioner, had undergone one year course of training in that institution.
- University of Bombay.

(i) Bachelor of Dental Surgery B.D.S. Bombay,

ii) Master of Dental Surgery

Prosthetic Dentistry

M.D.S. (Pros.)

Peridentia

Bombay. M.D.S. (Perio)

Bombay.

Oral Surgery

M.D.S. (Oral Surgery) Bombay.

MDG (O.

Orthodontia

M.D.S. (Ortho.)

Bombay.

Dental Radiology.

M.D.S. (Oral Medicine, Diagnosis and Radiology)

Bombay.

Dental Pathology and Bacteriology.

M.D.S. (Oral Pathology and Microbiology) Bombay.

- College of Physicians and Surgeons, Bombay.
   Licentiate in Dental Science L. D.S. (C.P.S.) Bombay.
- Nair Hospital, Licentiate in Dental Science L.D.Sc (Nair) Bombay.
   Bombay.
- 7. East Punjab Bachelor of Dental Surgery if B.D.S. (East Punjab) granted during the year 1948.

	1	2	3
8.	Lucknow	(i) Bachelor of Dental Surger	ν.
٠.	University.	()	B.D.S. Lucknow.
		(ii) Master of Dental Surgery	90 0.64
		Prosthod ontics	M.D.S. (Pros.)
			Lucknow.
		Periodentics	M.D.S. (Perio) Lucknow.
		Orthodentics	M.D.S. (Ortho.) Lucknow.
		Oral Surgery	M.D.S. (Oral Surgery) Lucknow.
		Pedodontia and Preventiv	e M. D.S. (Pedo.) Lucknow.
		Dentistry.	
9.	Madras University	(i) Bachelor of Dental Surgery.	B.D.S. Madras
		(ii) Master of Dental Surgery	
		Oral Surgery.	M.D.S. (Oral Surgery)
			Madras.
		Periodentology Operative Dentistry.	M.D.S. (Perio) Madras
			M.D.S. (Operative) Madra s
		Orthodontia	M.D.S. (Ortho.) Madras
10.	Calcutta University	Bacholor of Dental Surgey.	B. D.S. Calcutta.
11.	Punjab	(i) Bachelor of	B.D.S. Punjab.
	University.	Dental Surgery	Washington and American States and Market States
		(ii) Master of Dental Surgery	
		Pedodontia and preventive Dentistry.	M.D.S. (Pedo.) Punjab.
		Dental Prosthesis & Crown & Bridge Work if granted before	M.D.S. (Pros.) Punjab.
		the 31st December, 1970.	
			MDS (Bode) BGIMED
		(iii) Pedodontia and Preventiv	e M.D.S. (Fedo.) FOIMER.
		Dentistry:	90
		if granted on or after May, 19 Further modified to read as u	
		MOH & FW (Deptt. of Hea	
		No. V. 12017/6/83-PMS dat	[10] [15] [15] [15] [15] [15] [15] [15] [15
		if granted in or after 1978.	ou 21-0-190 <del>1</del> ).
		a granted in or arter 1770.	· .

	1	2	3
12.	Punjab University.	Bachelor of Dental Surgery.	B.D.S. Punjab.
13.	Osmania University.	Bachelor of Dental Surgery.	B.D.S. Osmania.
14.	Kerala University.	<ul><li>(i) Bachelor of Denta! Surgery.</li><li>(ii) Master of Dental Surgery.</li></ul>	B.D.S. Kerala.
		Operative Dentistry.	M.D.S. (Operative) Keraia
		Prosthetic Dentistry.	M.D.S. (Pros.) Kerala.
		Periodontia	M.D.S. (Perio.) Kerala
		Orthodontia	M.D.S. (Ortho.) Kerala
15.	Mysore University	(i) Bachelor of Dental Surgery.	B.D.S. Mysore.
		(ii) Master of Dental Surgery, Operative Dentistry.	M.D.S. (Operative) Mysore (This qualification shall be recognised only when granted before 12-9-1975)
		Orthodontia	M.D.S. (Ortho.) Mysore
		Periodontia	M.D.S. (Perio.) Mysore.
16.	Bangalore University.	(i) Bachelor of Dental Surgery.	B. D.S. Bangalore.
		(ii) Master of Dental Surgery.	
		Orthodontics Oral Surgery	M.D.S. (Ortho.) Bangalore. M.D.S. (Oral Surgery) Bengalore.
		Periodontial Public Health Dentistry.	M.D.S. (Perio.) Bangalore. M.D.S. (Public Health Dentistry) Bangalore.
		Oral Diagnosis and Dental Radiology.	M.D.S. (Oral Diagnosis and Dental Radiology) Bangalore.
17.	Patna University	(i) Bachelor of Dental Surgery.	B.D.S. Patna.
	etterskerskersker til de til 2005 🎜	(ii) Master of Dental Surgery Prosthetic	M.D.S. (Prosthetic Dentistry) Patna.
18.	Indore University	Bachelor of Dental Surgery.	B.D.S. Indore.

	1	2	3
19.	Gujarat University.	(i) Bacholor of Dental Surgery.	B.D.S. Gujarat.
		(ii) Master of Dental Surgery. Prosthetic Dentistry Periodontia Oral Pathology and Bacteriology. Oral Diagnosis and Dental Radiology Operative Dentistry Oral Surgery	M.D.S. (Pros) Gujarat. M.D.S. (Perio) Gujarat. M.D.S. (Oral Path. & Bact.) Gujarat. M.D.S. (Oral Diag. & Radiology) Gujarat. M.D.S. (Opc.) Gujarat. M.D.S. (Opc.) Gujarat. M.D.S. (Oral Surgery) Gujarat.
4		Orthodontia	M.D.S. (Ortho) Gujarat.
20	Guru Nanak University.	(i) Bachelor of Denta! Surgery.	B.D.S. Guru Nanak.
Đ	· / A	(ii) Master of Dental Pedodontia and Preventive Dentistry: Dental Prosthes & Crown & Bridge Work.	iis
21.	Nagpur University.	Bachelor of Dental Surgery.	B.D.S. Nagpur.
22.	Mangalore University.	Master of Dental Surgery.	
	Chitosity.	Oral Surgery.	M.D.S. (Oral Surgery)
		Periodontics	Mangalore. M.D.S. (Periodentic) Mangalore.
		Prosthetic Dentistry.	M.D.S. (Prosthetic Dentistry) Mangalore.
		Orthodo mia	M.D.S. (Orthodontia) Mangalore.
		Bachelor of Dental Surgery.	B.D.S. Mangalore.
23.	Banaras University	Master of Dental Surgery. Operative Dentistry.	M.D.S. (Operative Dentistry) Varanasi.
24.	Annamalai University.	Bachelor of Dental Surgery.	B.D.S. Annamalai .
25	Regional Denta	College Cumphati Assam B	DS Cowahati Assam

25. Regional Dental College, Guwahati Assam, B.D.S. Guwahati, Assam

D. C. Das Joint Secretary, Government of Tripura N. K. Maitra Secretary, Tripura Public Service Commission.

Printed at the Tripusa Government Press, Agartala,





## GAZETTE

### Published by Authority

#### **EXTRAORDINARY ISSUE**

Agartala, Monday, March 30, 2015 A.D., Chaitra 9, 1937 S.E.

PART--I- Orders and Notifications by the Government of Tripura, The High Court, Government Treasury etc.

#### GOVERNMENT OF TRIPURA HEALTH & FAMILY WELFARE DEPARTMENT

No. F. 3(82)-HFW/2012

Dated, Agartala, the 28th February, 2015.

#### NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Tripura, in consultation with the Tripura Public Service Commission, is pleased to make the following rules further to amend the Tripura Dental Services, 1995 namely:-

- Short title and date of commencement.
- These rules may be called the Tripura Dental Services Rules (1st Amendment) 2015.
- ii). They shall come in force with effect from 16-09-2014.
- Amendment of First Schedule.

For first schedule appended to the Tripura Dental Services Rules (1st Amendment) Rules 2015, the following shall be substituted, namely:

# VIDE RULE -4(1) CADRE STRENGHT

SI. No.	Nature of Posts	Grade – I	Number of Posts
1	Administrative	Head of the Department of Dentistry	01
	III III WA MANAGA MANAGAMA	Sub- Total	01
2.		Grade -II	1
	Clinical	Dental Specialist for State Hospital	06
		Sub- Total	06
3	Clinical	Grade - III	1
		Senior Dental Surgeon for State Hospital & District Hospital	20
		Sub- Total	. 20
4	Clinical	Grade - IV	1
	The second secon	Dental Surgeon for State Hospital, District Hospital, Sub- Divisional Hospital, Rural Hospital & important PHC	54
		Sub- Total	54
		Total No of Post in all Grade	81

Total sanctioned strength of Tripura Dental Services in Grade - I, Grade - III and Grade - IV (1+6+20+54)=-81 (eighty one).

By order of the Governor,

(M. Nagaraju)
Secretary to the
Government of Tripura

Printed at the Tripura Government Press, Agartala.